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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 24/9/NCLT/AHM/2017**

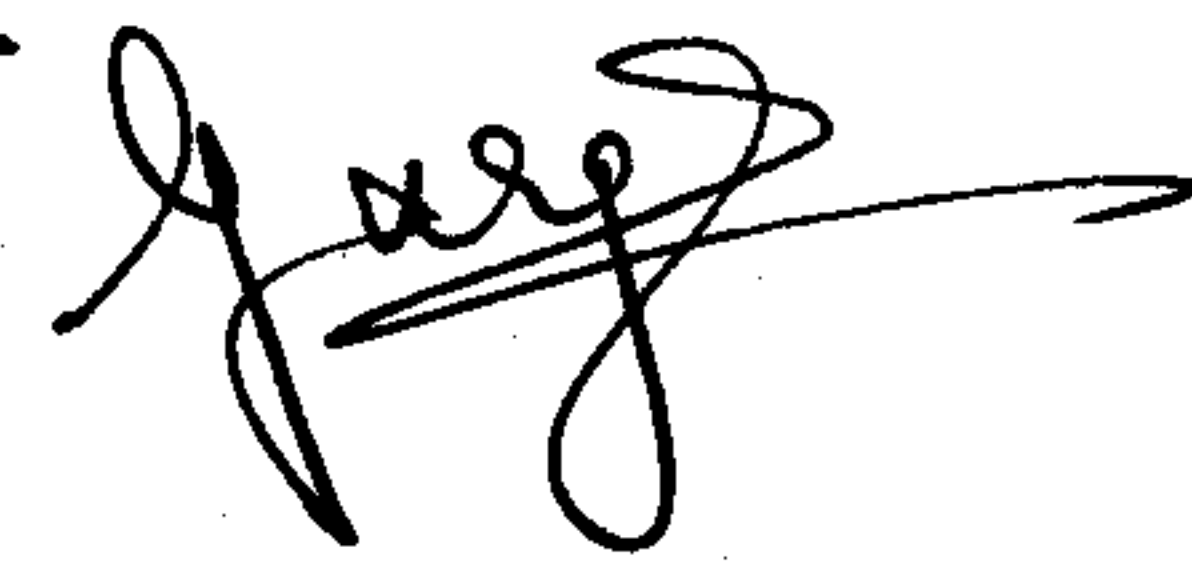

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: Capital Partners  
V/s.  
Reliance Defence & Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. NAVIN PAHWA i/b	ADVOCATE	APPLICANT	
2.	GARGI R. VYAS	ADVOCATE	APPLICANT	
3.	Mr. M. R. Bhatt	Sr. Adv	Respondent	
4.	Mr. Jaimin R. Dave	Advocate	Respondent	


**ORDER**

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Gargi Vyas present for Operational Creditor/ Petitioner. Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Jaimin Dave present for Respondent/ Corporate Debtor.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent/ Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondents.

At request of learned Counsel for Respondent for filing documents, the documents shall be served in advance and for further arguments, list the matter on 26.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19<sup>th</sup> day of May, 2017.